

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 401/92
P.A. No.

DATE OF DECISION 13/12/93

Western Railway Employees Union Petitioner

Mr.K.K.Shah Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent

Mr.N.S.Shenvde Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B.Patel : Vice Chairman

The Hon'ble Mr. K.Ramamoorthy : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

} No.

1. Western Railway Employees Union,
Baroda Division, Through:
Mehmedabad Branch Secretary,
Shri S. Natesan Iyer
having their office: W.R.E.U,
Mehmedabad Br. Downlane Railway
Colony, Mehmedabad.
2. Pagali Rewa
3. Zamali Soma
4. Hadigaja
5. Mana Krishna
6. Pagali Magalia
7. Jeena Gameer
8. Nandu Habji
9. Gumli Samsu
10. Sabur Roopsinh
11. Una Manji
12. Bali Narsingh
13. Mani Roopa
14. Dubli Murji
15. Leela Balsingh
16. Kaycee Gulji
17. Maggi Nagu

: Applicants

(Advocate: Mr. K. K. Shah)

Versus

1. Union of India
Through:
Secretary, Railway Board,
Railway Bhavan, New Delhi.
2. General Manager,
Western Railway Head Quarter
Office Churchgate, Bombay-400 020.
3. Divisional Railway Manager,
Western Railway, Pratapnagar,
Vadodara-390 004.
4. Chief Permanent Way Inspector (One)
Western Railway, Nr. Railway Station,
Anand.

: Respondents

(Advocate: Mr. N. S. Shevde)

ORAL ORDER

IN

O.A./401/92

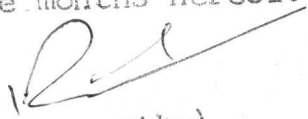
Date: 13/12

Per: Hon'ble Mr. N. B. Patel

: Vice Chairman

Mr. Shevde states " The orders refusing maternal
leave and ^{the} order of recovery passed in the cases of

present applicants are not to be implemented in the sense that the leave granted to them originally as maternity leave is to be treated as maternity leave and recoveries are not to be made ^{from} ~~against~~ the applicants and further that if any recoveries are made the amounts will be repaid to the applicants". In view of this statement, Mr.K.K.Shah seeks permission to withdraw the application. Permission granted. O.A. stands disposed of as withdrawn. Amounts, if any, required to be paid back to the applicant, may be paid back to them as early as possible and ⁱⁿ any event, within three months hereof. No order as to costs.


(K. Ramamoorthy)
Member (A)


(N.B. Patel)
Vice Chairman

a.a.b.